

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 723
ANSWERED ON 7TH FEBRUARY, 2019

REGULATIONS FOR AXLE LOAD

723. DR. K. GOPAL:
ADV. M.UDHAYAKUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has decided to increase the axle loads after taking into consideration the qualitative and quantitative changes in National Highways as well as reforms in heavy automobiles and if so, the details thereof;
- (b) whether the automobile technology and road construction quality has improved considerably;
- (c) whether there is a need to harmonise axle loads with international standards and the Government has made changes to regulations governing it;
- (d) whether the requirement for annual fitness certificates to trucks have been done away with and these certificates now need to be only renewed every two years; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) Yes Madam. The Government has increased the axle loads by this Ministry's Notifications S.O. 3467(E) dated 16.07.2018 and S.O. 3881(E) dated 06.08.2018, after taking stakeholders and concessionaires into the consideration. With the advancement and improvements in truck manufacturing technology, and the National Highways designed to carry and support much heavier loads, the Government has considered for enhancing GVW norms.

The notification has been issued with a view to harmonise with International standards where the permissible axle load is 11.5 T for single driven and 10 T for single non-driven axle, irrespective of the number of tyres.

(d) & (e) The Government has increased the requirement of periodic fitness certificate to two years for vehicles up to eight years old and each year for vehicles older than eight years by this Ministry's Notification S.O. 1081(E) dated 02.11.2018.
